

[Shri Era Anbarasu]

to bring it to the notice of the Minister of Railways to provide such a Rail transport facility.

(ii) ELECTRONIC TELEPHONE MANUFACTURING FACTORY AT BHUBANESWAR

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): Orissa Government have earmarked about 200 acres of land for setting up of the Telephone Factory at Bhubaneswar. State Government have gone ahead in making all preliminary arrangements for establishment of the factory. The Central Government has now finally decided to set up a 10 lakh line electronic Telephone Manufacturing Unit in the country. I, therefore, urge upon the Central Government to set up a 5 lakh line Electronic Telephone Manufacturing Factory at Bhubaneswar in the already earmarked 200 acre land at Bhubaneswar.

(iii) RAJASTHAN CANAL PROJECT

श्री वृद्ध चन्द्र जैन (पाडमेर): उपाध्यक्ष महोदय, मैं नियम 377 के अर्धीन निम्न सूचना प्रस्तुत कर रहा हूँ-

केन्द्र सरकार द्वारा राजस्थान नहर परियोजना के लिए कोयला और सीमेंट की प्रयाप्त व्यवस्था नहीं करने के कारण गतवर्ष की स्वीकृति की राशि में 8 करोड़ रुपये की राशि व्यय नहीं की जा सकी जिसके कारण राजस्थान नहर परियोजना के कार्य में बहुत ही धीमी गति आ गई है।

राजस्थान नहर परियोजना के द्वितीय चरण में काम न हो तथा द्वितीय चरण में इस नहर को मिलने वाला पानी पंजाब तथा हरियाणा को अधिक मिल सके इस सम्बन्ध में शक्तिशाली लोबी कार्य कर रही है।

राजस्थान नहर के निर्माण के विलम्ब के कारण राज्य को करोड़ों रुपया अधिक व्यय करना पड़ रहा है और विलम्ब के कारण रीगिस्तानी क्षेत्र बीकानेर, जसलमेर आदि क्षेत्रों में जहाँ कभी पानी सिंचाई के लिए मिल जाना चाहिए था पानी के अभाव में विकास की दौड़ में पीछे रह गया है। यह प्रश्न अविलम्बनीय लोक महत्व का है। अतः

केन्द्र सरकार का इस महत्वपूर्ण समस्या की ओर ध्यान आकर्षित किया जा कर मांग है कि तुरन्त से तुरन्त पर्याप्त कोयला एवं सीमेंट की व्यवस्था की जाये और राजस्थान नहर परियोजना का कार्य तीव्र गति से किया जाए।

(iv) DEPLORABLE CONDITION OF KUDUMBI COMMUNITY OF KERALA

SHRI XAVIER ARAKAL (Ernakulam): Sir, I rise to bring to the notice of this government the desperate and deplorable conditions of the request his government to act upon the recommendations of the State and the Committee on Scheduled Castes and Scheduled Tribes to include this community in the List of Scheduled Castes and Scheduled Tribes without delay. The Kudumbi community has a population of three and odd lakhs, speak a separate dialect, engage in menial works, educationally and socially very backward and stigma of untouchability is also attached. Due to their acute backwardness, they were included as 'Depressed Classes' list of the State with full benefits. When the new list of Scheduled Castes and Scheduled Tribes was brought out, of slip, it was excluded but used to enjoy the same benefits. In 1967 the State Government recommended to the Central Government to include it in the list. A Scheduled Caste and Scheduled Tribe (Amendment) Bill, 1967 was also introduced. The Joint Select Committee on it on 23-9-69 recommended to include it in the list and the new Bill was brought on 17-11-70 for discussion but did not go through. In 1976 the Chairman on the Parliamentary Committee on the Welfare of Scheduled Castes and Scheduled Tribes also, it seems, has strongly recommended. The recent committet on Scheduled Castes and Scheduled Tribes has taken evidence, and seems recommended to include. After all these efforts, this poor community is not yet included. Therefore, I call upon the government to take speedy steps to include the Kudumbi community of Kerala in the List of Scheduled Castes and Scheduled Tribes without further and undue delay.